APPROPRIATION BILL, 1990

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE):
Madam I move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the "Consolidated Fund of India for the services of the financial year 1989-90, as passed by the Lok Sabha, be 'taken' into consideration, "

The question was put and the motion was adopted.

THE ' DEPUTY CHAIRMAN: We shall now take up clause-by-r-lause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill

"PROF MADHU DANDAVATE: Madam, I move •

"That the Bill be returned."

The question was put and the motion was adopteA-

MESSAGES FROM THE LOK SABHA

(I) Commissions of Inquiry (Amend-ment) Bill, 1990...

(II) Criminal Law Amendment (Am-ending) Bill, 1990...

SECRETARY-GENERAL: Madam, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

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"In accordance with the provisions of rule 96 of the Rules of Procedure 'and Conduct of Business in Lok

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Sabha, I am directed to enclose the Commissions of inquiry (Amendment) Bill, 1990, as passed by Lok Sabha at its sitting held on the 29th March, 1990."

II

"I am directed to inform you that the Criminal Law Amendment (Amending) Bill, 1989, which was passed by Rajya Sabha at its sitting held on the 22nd December, 1989 has been passed by Lok Sabha at its sitting held on the 29th March, 1990, with the following amendments; •—

Enacting Formula

1. Page 1, line 1, —

for "Fortieth" substitute "Forty first"

Clause 1

- 2. Page 1, line 4, for "1989" substitute "1990"
- 2. I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 121 of the Rules of Procedure and Conduct of Business in Lok Sabha with'. h the request that the concurrence of Rajya Sabha in the said amendments be communicated to Lok Sabha."

Madam, I lay a copy of each of the Bills on the Table.

THE DEPUTY CHAIRMAN: The House is adjourned till 11 O'clock tomorrow.

The House then adjourned at forty-six minutes past-six of the clock till eleven of the clock on Friday, the 30th March, 1990.